

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-21/2008(pt.)/ 416 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Joint Registrar, Gauhati High Court,  
Itanagar Permanent Bench,  
Arunachal Pradesh.

Dated Guwahati, 22<sup>nd</sup> January, 2021.

Sub:- Casual Leave.

Ref:- No. HC(IB)08/2013/169-171 dated 20.01.2021.

Sir,

With reference to the above, I am directed to inform you that the prayer for casual leave on 25.01.2021 in respect of Shri Tageng Padoh, District & Sessions Judge, Sessions Division, Bomdila, Arunachal Pradesh, along with station leave permission from 23.01.2021 to 26.01.2021, has been granted. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

*sd/-*

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-21/2008(pt.)/ <sup>418</sup>417-1A, dated 22.1.2021

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Sessions Division,  
Bomdila, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**

*Rdsr*